

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 (AS O 01.01.2016)

Service: Indian corporate law service.

Name of Officer (in full): NAKHADI PRAVEJ PATIL  
 Designation: APOC (JTS)

Date of Birth: 4/12/1988  
 Present Pay: Rs. 27080/-  
 Grade Pay: Rs. 5400/-

Affairs

राज्यीय मंत्रालय, महाराष्ट्र, मुंबई  
 Ministry/Department/Office: Ministry of Corporate Affairs, Maharashtra, Mumbai

29 JAN 2016

Name of district	Name and details of construction / Cost of	*Present / Value	If not in own name state in by purchase, lease **	Annual income from the property.	Remarks.
(1)	Taluk and Village property, sub-division, details of construction / Cost of construction / Value	(3)	if not in own name state in by purchase, lease **	(7)	(8)
(2)	Name and details of construction / Cost of construction / Value	(3)	if not in own name state in by purchase, lease **	(7)	(8)
(3)	Cost of construction / Value	(3)	if not in own name state in by purchase, lease **	(7)	(8)
(4)	*Present / Value	(4)	if not in own name state in by purchase, lease **	(7)	(8)
(5)	If not in own name state in by purchase, lease **	(5)	if not in own name state in by purchase, lease **	(7)	(8)
(6)	How acquired whether Annual income from the property.	(6)	if not in own name state in by purchase, lease **	(7)	(8)
(7)	Annual income from the property.	(7)	if not in own name state in by purchase, lease **	(7)	(8)
(8)	Remarks.	(8)	if not in own name state in by purchase, lease **	(7)	(8)

Signature: *[Handwritten Signature]*  
 Date: 25/1/2015

NOTES:

- 1) \*In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) \*\*Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) Services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1959 (now rule 18(1) of the CCS(Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name or any other person dependent on Government servant.
- 4) The wording "no change" or "no addition" or "as the previous year" should avoided and full details provided.